

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 113
CP No. (IB)- 16/122/JPR/2024
Under Section 122 of IBC, 2016

In the matter of:

Jai Shree Mishra

...Applicant

Versus

Indiabulls Housing Finance Ltd. & Ors.

...Respondents

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Applicant : Nitesh Shrivastava, Adv.
Ayush Sharma, Adv.
Simren Gupta, Proxy

ORDER

Heard Mr. Nitesh Shrivastava, Adv. appearing on behalf of the Applicant. Mr. Ayush Sharma, Adv. appearing on behalf of the State Bank of India. Ms. Simran Gupta, Proxy counsel appearing on behalf of Ms. Anubha Singh, Adv. for the Bank of Baroda. An affidavit of service has been filed vide dairy No. 966/2024 dated 15.04.2024. All the Respondents / Creditors have been served. There is no representation on behalf of the remaining Respondent. Reply, if any, may be filed within two weeks with an advance copy to the opposite counsel. List the matter on 13.08.2024.

Sd—

(Rajeev Mehrotra)
Technical Member

Sd—

(Deep Chandra Joshi)
Judicial Member

July 03, 2024